

प्रेषक,

जिलाधिकारी,
गाजियाबाद

सेवा में,

रजिस्ट्रार,
मा.0 राष्ट्रीय हरित अधिकरण,
मुख्य ब्रांच, नई दिल्ली।

संख्या 43 /एस0टी0-डी0एम0/2024

दिनांक 26 अक्टूबर, 2024

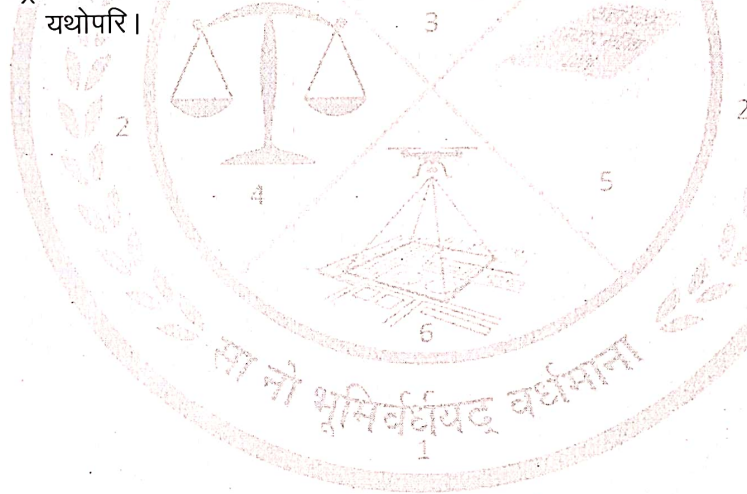
विषय :-


मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0संख्या-789/2024 इस्लाम बनाम उत्तर प्रदेश सरकार व अन्य के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0संख्या-789/2024 इस्लाम बनाम उत्तर प्रदेश सरकार व अन्य के सम्बन्ध में पारित आदेश दिनांक 12-08-2024 का अनुपालन सुनिश्चित कराये जाने हेतु उपजिलाधिकारी लोनी, गाजियाबाद, श्री अरविन्द कुमार, अपर आयुक्त, नगर निगम गाजियाबाद एवं सहायक पर्यावरण अभियन्ता, उत्तर प्रदेश नियंत्रण बोर्ड, गाजियाबाद की टीम गठित कराकर आख्या प्राप्त की गयी। गठित समिति द्वारा अधोहस्ताक्षरी के समक्ष आख्या प्रस्तुत की गयी जिसे मूल रूप में संलग्न कर संलग्नको सहित मा0 राष्ट्रीय हरित अधिकरण के अवलोकनार्थ प्रस्तुत है।

संलग्न :- यथोपरि।



भवदीय,

(इन्द्र विक्रम सिंह),
जिलाधिकारी,
गाजियाबाद

Inspection of Marriage Home with respect to order passed on 12.08.2024 by Hon,ble National Green Triubnal, New Delhi in OA no. 789/2024 in the matter of Islam Vs State of Uttar Pradesh.

1. Background:-

Hon,ble National Green Triubnal, New Delhi in OA no. 789/2024 in the matter of Islam Vs State of Uttar Pradesh has passed order on dated 12.08.2024. The main part of order are reproduced here:-

“.....2. Complainant had said that near his residence there is a marriage home which is operating illegally by Ajaj S/o of Munna and it is causing noise and air pollution due to fireworks and operation of DJ in the night and also dumping solid on liquid waste from Rana Talab road causing damage to environment due foul smell.

4. In view thereof we constitute a Joint Committee comprising District Magistrate, Ghaziabad, Uttar Pradesh State Pollution Control Board and Municipal Corporation, Ghaziabad.

5. District Magistrate, Ghaziabad shall be the Nodal Agency for coordination and compliance of this order

6. The above Committee shall visit the site, collect relevant information and if finds any violation of environmental laws, take appropriate remedial, punitive and punitive action in accordance with law against the violator(s) within a period of two months and submit a Compliance Report with Registrar General of this Tribunal who may place the matter before the Bench if any further order is required.....”

2.Compliance:-

Paulosh



In compliance to aforesaid direction inspection of Marriage Home was carried out by joint team comprising officials from District Magistrate, Ghaziabad, Regional Office, Uttar Pradesh Pollution Control Board, Ghaziabad and Nagar Nigam, Ghaziabad on 22.10.2024. During inspection observation made as follows:-

1. During inspection it was observed that the Marriage Home in question is situated in the name of M/s Navab Malik Marriage Home proprietor Shri Javed Malik at Dari factory Mohalla toli tehsil Loni, Ghaziabad within the area of Nagar Palika Parishad Loni, Ghaziabad.
2. During inspection Shri Ajaj S/o of Munna, resident of Mohalla Toli, tehsil Loni, District Ghaziabad was present and it was reported that no booking have been made since last 06 months. During visit no events/function were being carried out by the marriage home.
3. During inspection it was reported by Shri Ajaj S/o Munna that he was employed in said marriage home and left the job since last 06 months and not engaged with marriage home. In this regard notarized affidavit dated 22.10.2024 is attached here with as **Annexure-I**.
4. During inspection joint team observed that the maintenance of marriage home is in poor condition and presently not in operational condition. During visit video recording of Marriage Home also done and the pan drive is attached herewith as **Annexure-II**.
5. During visit dumping of solid/liquid waste was not found near by the Marriage Home.
6. Further it is also pertinent to mention here that in the same matter OA no. 74/2024 Islam Vs State of U.P. & ors was filed before Hon,ble National Green Tribunal, New Delhi and in compliance of order passed on 02.05.2024 detailed response by UPPCB has been filed on dated 01.08.2024 and the copy of same is attached here with as **Annexure-III**.

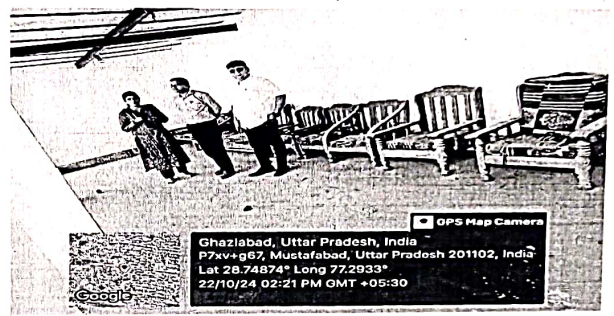
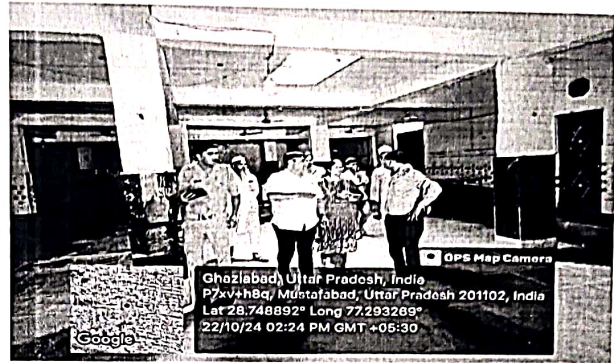
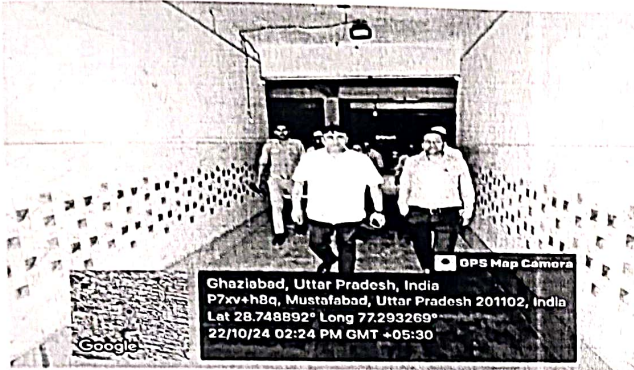
3. Conclusion:-

Handwritten signature

Handwritten signature

Handwritten mark

During inspection joint team observed that prima-facie the marriage home in question is not in operative condition and presently no events/function is being carried out. Photograph taken during visit given below:-



Therefore the above compliance report is submitted before this tribunal for kind consideration and further necessary action as the tribunal may deem fit and proper.

Santosh
(Kunwar Santosh Kumar)
A.E.E.
U.P. Pollution Control Board,
Ghaziabad.

Rajendra Kumar Shukla
(Rajendra Kumar Shukla)
Sub-Divisional Magistrate
Loni, Ghaziabad

Arun Kumar
(Arun Kumar)
Additional Municipal
Commissioner
Nagar Nigam,
Ghaziabad



आधार

भारतीय विशिष्ट पहचान प्राधिकरण

भारत सरकार

Unique Identification Authority of India

Government of India

नामांकन क्रम / Enrollment No 2077/10529/00417

To.

इजाज

laj

S/O

p

mohalla

L

L

U

931

17/07/2014

Ref: 7 / 28S / 9191 / 10390 / P



SE160306776FT



आपका

नामांकन क्रम /

No.

आधार

आदि

अधिकार



भारत सरकार

Government of India



इजाज

laj

जन्म तिथि / DOB : 07/01/1980

पुरुष / Male



आधार

- आदि

अधिकार

50110



क्षेत्रीय कार्यालय-उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 1004/NGT-219/OA-74/24/2024

दिनांक 01/8/2024

To,

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi.
E-mail- judicial-ngt@gov.in & ngt.filling@gmail.com

Sub: Response on behalf of U.P. Pollution Control Board in compliance to direction issued on 02-05-2024 by Hon'ble National Green Tribunal, New Delhi in OA No-74/2024 Islam & Ors. Vs State of Uttar Pradesh.-reg.

Respected Sir,

With reference to the above-mentioned subject in compliance of Hon'ble National Green Tribunal, order dated 02.05.2024 Islam & Ors. Vs State of Uttar Pradesh, response is hereby submitted for kind perusal and necessary action please as authorized undersignatory to file response by UPPCB, Lucknow vide letter dated 01-08-2024, (copy of letter is attached).

Enclosure: As above.

Yours Sincerely

(Vikas Mishra)
Regional Officer

Copy to:

1. Member Secretary, U.P. Pollution Control Board, Lucknow for information.
2. Chief Environmental Officer, Circle-1, U.P. Pollution Control Board, Lucknow for information.
3. Shri Pradeep Misra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action please.
4. Law Officer-I, U.P. Pollution Control Board, Lucknow for information.

Regional Officer

क्षेत्रीय कार्यालय : आई0एन0एस0-2, सेक्टर-16, वसुन्धरा, गाजियाबाद-201012 फोन-0120-4160108
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010

V. K. Mishra

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या:H.15160/सी-1/.....N.G.T.-243/2024

दिनांक: ..01/08/2024

सेवा में,

क्षेत्रीय अधिकारी,
उ.प्र. प्रदूषण नियंत्रण बोर्ड,
गाज़ियाबाद।

विषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Original Application No.- 74/2024 Islam & Ors. Versus State of Uttar Pradesh में पारित आदेश दिनांक-02.05.2024 के अनुपालन के संबंध में।

महोदय,

कृपया उपरोक्त विषयक आप द्वारा मा0 एन.जी.टी., नई दिल्ली में योजित Original Application No.- 74/2024 Islam & Ors. Versus State of Uttar Pradesh में पारित आदेश दिनांक-02.05.2024 के अनुपालन में मा0 एन.जी.टी. में Action Taken Report दाखिल किये जाने हेतु Action Taken Report का ड्राफ्ट तैयार कर अग्रिम आवश्यक कार्यवाही हेतु प्रेषित किया गया है। मा0 राष्ट्रीय हरित अधिकरण में दाखिल किये जाने वाले Action Taken Report का ड्राफ्ट विधि अनुभाग से विधिक्षित कराया गया एवं सदस्य सचिव महोदय द्वारा मा0 एन.जी.टी. में Action Taken Report दाखिल किये जाने हेतु आपको अधिकृत किया गया है। अतः विधि अनुभाग से विधिक्षित संशोधित ड्राफ्ट रिपोर्ट संलग्न कर आपको इस निर्देश के साथ प्रेषित कि मा0 एन.जी.टी. में ससमय Action Taken Report दाखिल किया जाना सुनिश्चित करें।

भवदीय

(Handwritten Signature)

(विवेक राय)

मुख्य पर्यावरण अभियन्ता, वृत्त-1

dc 7

संलग्नक: यथोपरि।

प्रतिलिपि:

मुख्य विधि अधिकारी (प्रभारी), उ.प्र. प्रदूषण नियंत्रण बोर्ड को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अभियन्ता, वृत्त-1

dc 8

(Handwritten Signature)



क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : १०२/एनजीटी-२१९/ओए-७४/२०२४

दिनांक ०१/११/२०२४,

सेवा में,

मुख्य पर्यावरण अधिकारी, (वृत्त-१)
उ० प्र० प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या-७४/२०२४ इस्लाम एवं अन्य बनाम स्टेट ऑफ उत्तर प्रदेश के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या-७४/२०२४ इस्लाम एवं अन्य बनाम स्टेट ऑफ उत्तर प्रदेश में दिनांक ०२.०५.२०२४ का संदर्भ ग्रहण करने का कष्ट करें, जिसका मुख्य अंश निम्नवत है:-

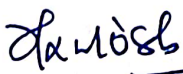
".....5. Let an action taken report be submitted by the Member Secretary, UPPCB before the Registrar General of the Tribunal within three months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF and if found necessary the matter will be listed before the Bench for consideration....."

उक्त आदेश के अनुपालन में आख्या तैयार कर इस अनुरोध के साथ प्रेषित की जा रही है कि आख्या मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में बोर्ड मुख्यालय स्तर से दाखिल कराने का कष्ट करें।

संलग्नक: उपरोक्तानुसार।

भवदीय

क्षेत्रीय अधिकारी



क्षेत्रीय कार्यालय : आई०एन०एस०-२, सेक्टर-१६, वसुन्धरा, गाजियाबाद-२०१०१२ फोन-०१२०-४१६०१०८
मुख्यालय : TC-१२V, विभूति खण्ड, गोमती नगर, लखनऊ २२६०१०

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,**PRINCIPAL BENCH, NEW DELHI****IN THE MATTER OF****OA No 74/2024****Islam & Ors****Applicant(s)****Versus****State of Uttar Pradesh.****Respondent**

**Action Taken Report in compliance to the order dated 02.05.2024 passed by
Hon'ble National Green Tribunal, Principal Bench, New Delhi on behalf of
Member Secretary, U.P. Pollution Control Board.**

1. That, the matter was taken up by this Hon'ble Tribunal on the basis of an application alleging that to the Applicant's house, there is a Nawab Malik Marriage Home situated at Dari factory, Loni, Mohalla Toli, Loni Police Station, Ghaziabad and that the said marriage home is operating illegally, i.e. without following any norms prescribed and throwing the dirty water and the waste in Rana Talab Road which is causing pollution and emitting the foul smell. It is also alleged that in the marriage home DJ is being played and fire crackers are busted till late night. Further an allegation of creating noise pollution by use of heavy generators and air pollution by burning the plastic waste material on the road.

English

copy

English

7

2. That, in view of above the averment Hon'ble Tribunal vide its order dated 02.05.2024 has issued certain directions which is reproduced as under:-

".....4. Hence, we disposed of the OA directing the Member Secretary, UPPCB to get the spot inspection done and find out the correct status and extent of violation of environmental norms by the said marriage home and take appropriate remedial action.

5. Let an action taken report be submitted by the Member Secretary, UPPCB before the Registrar General of the Tribunal within three months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF and if found necessary the matter will be listed before the Bench for consideration.

6. OA is accordingly disposed of....."

3. That, in compliance to the above mentioned order dated 02.05.2024 Regional Office, UPPCB, Ghaziabad has issued a letter to M/s Nawab Malik Marriage Home, Dari Factory, Mohala Toli, Tehsil Loni, Ghaziabad on 25.05.2024 to provide information of bookings at Marriage lawns/banquet halls, so that noise monitoring may be carried out. Copy of the said letter is attached herewith as **Annexure-I**.

4. That, in reply to the above, a letter dated 25.07.2024 along with notarized affidavit was received in Regional office by hand stating that no bookings have been made since 03 month. The copy of the said letter dated 25.07.2024 along with notarized affidavit is attached as **Annexure-II**.

5. That, the inspection of Marriage Home was carried out dated 25.07.2024 in presence of Shri Javed Malik, Proprietor of M/s. Nawab Malik Marriage

Kuldeep

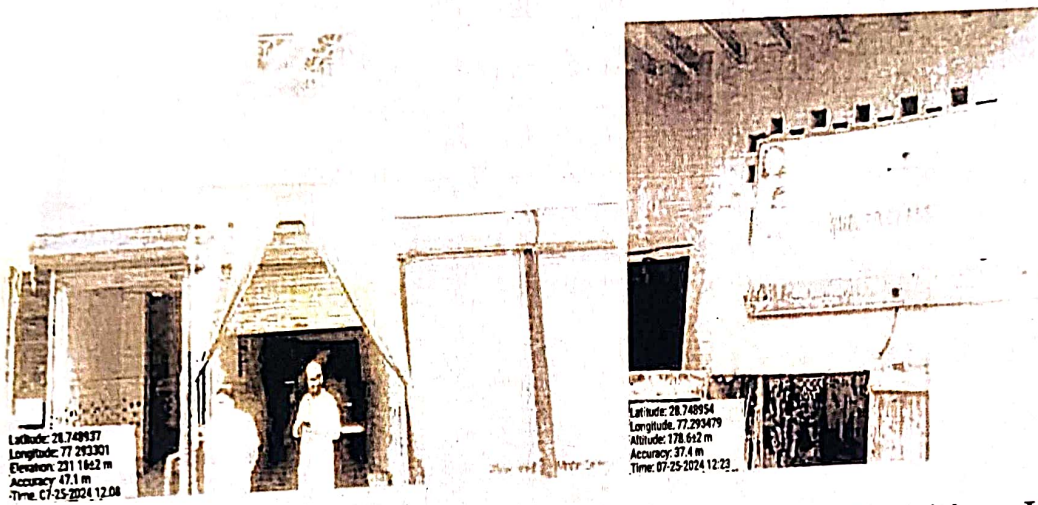
W. J. Malik

Javed Malik

2

Home, Dari Factory, Mohala Toli, Tehsil Loni, Ghaziabad. During inspection it was found that the Marriage Home running in the name of M/s Nawab Malik Marriage Home, Dari Factory, Mohala Toli, Tehsil Loni, Ghaziabad is situated under the jurisdiction of Nagar Palika Parisad Loni, Ghaziabad.

6. Photograph taken during inspection is as below:-



7. That, during inspection it was found that the said Marriage Home is not having DG sets.

8. That, although during visit no events/functions were being carried out by the Marriage Home, however in these circumstances to ascertain Ambient Air Quality in respect of noise monitoring which carried out from following locations and data of noise levels are given in the table below:

Sr. No.	Area of Monitoring (Residential)	Date	Value in dB(A) leg
1	Marriage Home is side, Toli Mohalla Loni, Ghaziabad	25.07.2024	Leq-63.8, Lmax-86.8, Lmin-44.8
2	Marriage Home outside, Toli Mohalla Loni, Ghaziabad	25.07.2024	Leq-69.7, Lmax-98.4, Lmin-45.3

Subodh

Wajid

Sanjiv

3-

3	Near N.S.S. Memorial Public school, Toli Mohalla Loni, Ghaziabad	25.07.2024	Leq-69.7, Lmax-89.4, Lmin-52.8
4	Near House of Shri Varun sani, Toli Mohalla Loni, Ghaziabad	25.07.2024	Leq-72.9, Lmax-87.2, Lmin-57.1

Ambient Air Quality Standards in Respect of Noise as per The Noise Pollution (Regulation and Control) Rules, 2000.

Area Code	Category of Area/Zone	Limit in dB(A) Leq	
		Day Time	Night Time
C	Residential	55	45

9. That, during inspection the marriage home has not provided a copy of sanctioned map of the premises regarding which the UPPCB has written a dated 28.05.2024 to provide the copy of sanctioned map.
10. That, during inspection it was stated by the proprietor of marriage home that the MSW generated is given to private vendor but no such records/evidence has been produced by him. Also no Solid Waste was found dumped on open area within the premises. Furthermore during inspection no plastic waste was found burning.
11. That, there is no facility for the treatment of waste water generated from Marriage Home and in case of operation of wedding procession waste water generated is discharged on low lying land situated at Raja Talab Road. Further it was also observed that the waste water coming from nearby residential area also meets at that place.
12. That, having regard to the complaint against throwing of dirty water/Solid Waste at Raja Talab Road and burning of plastic waste, a letter was issued

Handwritten signature

Handwritten mark

Handwritten signature

4-

by UPPCB to Executive Officer, Nagar Palika Parishad Loni, Ghaziabad on dated 24.07.2024 to look into the matter and take appropriate action against the violation if any. Copy of said letter dated 24.07.2024 is attached as **Annexure-III**.

13.A letter has been sent to Deputy Commissioner of Police, Ghaziabad for effective implementation of Noise Pollution (Regulation and Control) Rules, 2000. Copy of said letter dated 30.07.2024 is annexed as **Annexure-IV**.

Observations and Suggestions:

- 1- As per monitoring of ambient air quality in respect of noise level carried out at Marriage Home and society, it has been observed that the noise level is beyond permissible limit, even when there is no event/functions carried out at marriage home.
- 2- That, the Marriage Home M/s Nawab Malik Marriage Home, Dari Factory, Mohala Toli, Tehsil Loni, Ghaziabad is located in compact residential area within the limit of Nagar Palika Parishad Loni and noise treated due to vehicular movement in nearby areas may also be a factor to have an adverse impact on noise pollution.
- 3- That, the Marriage Home should adhere to the guideline/building bylaws issued by local authority (Nagar Palika Parisad Loni) and shall furnish copy of approved map.
- 4- That, under the Noise Pollution (Regulation and Control) Rules, 2000 it provides, "A loudspeaker are a public addresses system shall not be used except after obtaining written permission from the authority" has

of ut to ch

cupuz

faulish

been made. Hence it is responsibility of owner to obtain necessary permission from designated authority.

Therefore, the above action taken report is submitted before this Hon'ble Tribunal for kind perusal and necessary action, which needs to be taken.

Vipul
(Vipul Kumar)
A.E.E.

Santosh
(Kunwar Santosh Kumar)
A.E.E.

Santosh
—



12
 क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
 Regional Office, U.P. Pollution Control Board, Ghaziabad
 Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : ३२१ / १२.४७-२१९/२०२४
 सेवा में,

दिनांक २५/५/२०२४
 पंजीकृत

M/s Malik Marriage Home,
 Dari factory, Loni, Mohalla toli.
 Loni Police Station, Ghaziabad.

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या ७४/२०२४ के सम्बन्ध में।

महोदय,

उपरोक्त विषयक मा० राष्ट्रीय अधिकरण, नई दिल्ली में योजित विचाराधीन ओ०ए० संख्या ७४/२०२४ में माननीय अधिकरण द्वारा दिनांक ०२.०५.२०२४ को निम्न आदेश पारित किये गये हैं:-

“.....4. Hence, we disposed of the OA directing the Member Secretary, UPPCB to get the spot inspection done and find out the correct status and extent of violation of environmental norms by the said marriage home and take appropriate remedial action.

5. Let an action taken report be submitted by the Member Secretary, UPPCB before the Registrar General of the Tribunal within three months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF and if found necessary the matter will be listed before the Bench for consideration.....”

अतः उपरोक्त आदेश के अनुपालन में आपको निर्देशित किया जाता है कि वर्तमान से ०१ माह की समयावधि में आपके बारात घर में आयोजित होने वाले समस्त समारोहों की दिनांक एवं कार्यक्रम के समय एवं प्रकार की सूचना इस कार्यालय को ई-मेल roghaziabad@uppcb.in पर प्रेषित करना सुनिश्चित करें, जिससे कि मा० अधिकरण के आदेश के अनुपालन में स्थलीय निरीक्षण कर अनुश्रवण कराया जा सकें।

भवदीय

(विकास मिश्र)
 क्षेत्रीय अधिकारी
 ०/८

[Handwritten signature]

क्षेत्रीय कार्यालय : आई०एन०एस०-२, सेक्टर-१६, वसुन्धरा, गाजियाबाद-२०१०१२ फोन-०१२०-४१६०१०८
 मुख्यालय : TC-१२V, विभूति खण्ड, गोमती नगर, लखनऊ २२६०१०

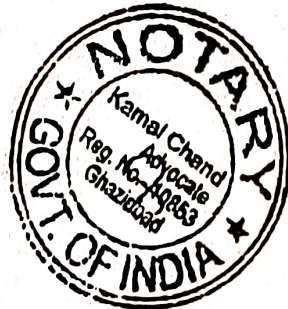


e-Stamp

Annexure-II

Certificate No.	: IN-UP23431508801527W
Certificate Issued Date	: 25-Jul-2021 10:52 AM
Account Reference	: NEWIMPACC (SV)/ up14098304/ LONI/ UP-GZB
Uniqe Doc. Reference	: SUBIN-UPUP1409830443454555088288W
Purchased by	: NAWABUDIN
Description of Document	: Article 4 Affidavit
Property Description	: Not Applicable
Consideration Price (Rs.)	: 100
First Party	: NAWABUDIN
Second Party	: Not Applicable
Stamp Duty Paid By	: NAWABUDIN
Stamp Duty Amount(Rs.)	: 100 (One Hundred only)

मनीष गुप्ता स्टाम्प विक्रेता
 लोनी संसदीय कम्पाउण्ड
 लाईसेन्स नं. 49



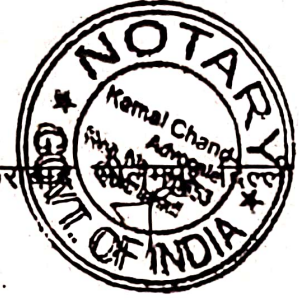
Wabuddin

Handwritten signature

शपथ पत्र

समस्त :- संबंधित अधिकारी महोदय
शपथकर्ता की ओर से:- नवाबुदीन पुत्र हफीजुदीन निवासी
110053 मैं शपथपूर्वक निम्न प्रकार ब्यान करता हूँ कि

जाफर



1. यह है कि मेरा उपरोक्त नाम व पता सत्य एवं सही है।
2. मैं भारत का नागरीक हूँ।
3. यह है कि मुझ शपथकर्ता का मलिक मैरिज होम स्थित दरी फैक्टी लोनी जिला गा0बाद मे है। विवाह सम्पन्न के दौरान जलित उत्प्रवाह को सेफटी टैंक/सोफटी फिल्टर के माध्यम से जल को नाली मे निर्वाह किया जाता है।
4. यह है कि उपरोक्त मलिक मैरिज मे कोई भी जनरेटर नही है।
5. यह है कि विवाह समपन्न होने पर यहां से निकला ठोस अपशिष्ट कचरा नगर पालिका की गाड़ी मे डाला जाता है। जिससे कोई भी प्रदूषण नही होता है।
6. यह है कि मलिक मैरिज होम मे कोई डी0जे0 नही बजाया जाता है
7. अग्रतः आपको अवगत कराना चाहता हू कि मलिक मैरिज होम मे भविष्य मे प्रदूषण नियंत्रण बोर्ड के किसी नियम का उलंघन होता पाया गया तो उसका मैं शपथकर्ता

की ओर से होउंगा

की 1 से 7 समस्त धाराये मेरे निजी ज्ञान एवं विश्वास में सब सत्य एवं सही
की ओर से भी तथ्य छिपाया नही गया है कोई धारा असत्य पाई जाती है तो उसका मैं स्वयं
की ओर से होउंगा ईश्वर मेरी रक्षा करे ।

प्रमाणित स्थान :- लोनी

दिनांक :- 25.07.2024

ह0 शपथकर्ता

Kintosh

ATTESTED

KAMAL CHAND
NOTARY
Reg. No. 10553
Ghaziabad

abubuddin

संदर्भ संख्या : ४९३ / एन०जी०टी०-219 / 2024

दिनांक 24/7/2024

सेवा में,

अधिकासी अधिकारी,
 नगर पालिका परिषद लोनी,
 गाजियाबाद।

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या 74 / 2024 के सम्बन्ध में।

महोदय,

उपरोक्त विषयक मा० राष्ट्रीय अधिकरण, नई दिल्ली द्वारा ओ०ए० संख्या 74 / 2024 इस्लाम एवं अन्य बनाम स्टेट ऑफ उ०प्र० में पारित आदेश दिनांक 02.05.2024 का संदर्भ ग्रहण करने का कष्ट करें। मा० राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 02.05.2024 के पैरा 01 के मुख्य अंश निम्नवत् है:-

".....1. This OA is registered on the basis of the letter petition received from one Islam resident of the Dari factory, Loni, Mohalla Toli, Ikram Nagar, Police Station - Loni, Ghaziabad. The complaint of the Applicant is that in the neighborhood of the Applicants house there is a Malik Marriage Home situated at Dari factory, Loni, Mohalla Toli, Loni Police Station, Ghaziabad and the said marriage home is operating illegally and throwing the dirty water and the waste in Rana Talab Road which is causing pollution and emitting the foul smell. It is also alleged that in the marriage home DJ is played till late night and crackers are busted. There is also allegation of noise pollution by use of heavy generators and air pollution by burning the plastic waste material on the road....."

उल्लेखनीय है कि याचिकाकर्ता द्वारा दाखिल ओ०ए० में मैरेज होम से जनित नगरीय ठोस अपशिष्ट, गंदे पानी को राणा तालाब रोड पर निस्तारित किये जाने तथा प्लास्टिक वेस्ट जलाये जाने शिकायत की गयी है।

अतः आपसे अनुरोध है कि उक्त बिन्दुओं पर आवश्यक कार्यवाही करते हुये कृत कार्यवाही से इस कार्यालय को अवगत कराने का कष्ट करें, जिससे कि तदानुसार आख्या मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली के समक्ष स-समय दाखिल की जा सकें।

भवदीय

(विकास मिश्र)
 क्षेत्रीय अधिकारी

प्रतिलिपि:-

1. जिलाधिकारी महोदय, गाजियाबाद को सादर सूचनार्थ प्रेषित।
2. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी
 P/C

क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in



संदर्भ संख्या : 768 / एनजीटी-219 / 2024

दिनांक 30/07/2024

मा० एनजीटी प्रकरण / महत्वपूर्ण

सेवा में,
पुलिस उपायुक्त,
पुलिस विभाग,
गाजियाबाद।

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या 74 / 2024 Islam & Ors. Vs State of Uttar Pradesh & Ors. में पारित आदेश दिनांक 02.05.2024 के अनुपालन के सम्बन्ध में।

महोदय
कृपया उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या 74 / 2024 Islam & Ors. Vs State of Uttar Pradesh & Ors. में पारित आदेश दिनांक 02.05.2024 में निम्न आदेश पारित किये गये हैं:-

"1. This OA is registered on the basis of the letter petition received from one Islam resident of the Dari factory, Loni, Mohalla Toli, Ikram Nagar, Police Station - Loni, Ghaziabad. The complaint of the Applicant is that in the neighborhood of the Applicants house there is a Malik Marriage Home situated at Dari factory, Loni, Mohalla Toli, Loni Police Station, Ghaziabad and the said marriage home is operating illegally and throwing the dirty water and the waste in Rana Talab Road which is causing pollution and emitting the foul smell. It is also alleged that in the marriage home DJ is played till late night and crackers are busted. There is also allegation of noise pollution by use of heavy generators and air pollution by burning the plastic waste material on the road."

अवगत है कि उ०प्र० शासन, पर्यावरण अनुभाग-1, के कार्यालय ज्ञाप संख्या 5 / 2018 / 175 / 55-पर्या-1-2018-98(रिट) / 2017 दिनांक 25.01.2018 द्वारा ध्वनि प्रदूषण (विनियमन एवं नियंत्रण) नियम, 2000 यथासंशोधित के प्राविधानों का कड़ाई से अनुपालन किये जाने के सम्बन्ध में जिला मजिस्ट्रेट, पुलिस आयुक्त या ऐसा कोई अन्य अधिकारी, जो पुलिस उप अधीक्षक की पक्ति के नीचे का न हो, को प्राधिकारी नामित किया गया है, पत्र की छायाप्रति संलग्न है।

अतः आपसे अनुरोध है कि प्रश्नगत प्रकरण के सम्बन्ध में प्रभावी कार्यवाही किये जाने हेतु तथा कृत कार्यवाही की आख्या इस कार्यालय को प्रेषित किये जाने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें।

संलग्नक: उपरोक्तानुसार।

भवदीय,

(विकास मिश्र)
क्षेत्रीय अधिकारी,

क्षेत्रीय अधिकारी

प्रतिलिपि: जिलाधिकारी महोदय, गाजियाबाद को सादर सूचनार्थ प्रेषित।

Kantesh

क्षेत्रीय कार्यालय : आई०एन०एस०-2, सेक्टर-16, वसुन्धरा, गाजियाबाद-201012 फोन-0120-4160108
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010